

श्री हुकम चंद कछवाय : मैं विधेयक पुरःस्थापित करता हूँ।

**DOMESTIC WORKERS (CONDITIONS OF SERVICE) BILL\***

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूँ कि घरेलू कर्मकारों की मजदूरी नियतन के लिए तथा उनके कार्य की दशा में सुधार के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the fixation of wages and for improvement of working conditions of domestic workers."

*The motion was adopted.*

श्री हुकम चंद कछवाय : मैं विधेयक पुरःस्थापित करता हूँ।

**CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of Seventh Schedule)**

SHRI ARJUN SETHI (Bhadrak) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India"

*The motion was adopted.*

SHRI ARJUN SETHI : I introduce the Bill.

**CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of Article 74 and 163)**

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और

संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री हुकम चंद कछवाय : मैं विधेयक को पुरःस्थापित करता हूँ।

**TRADE UNIONS (RECOGNITION) BILL\***

श्री हुकम चंद कछवाय (मुरेना) : मैं प्रस्ताव करता हूँ कि व्यवसाय संघों को मान्यता देने की प्रक्रिया का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the procedure for recognition of Trade Unions."

*The motion was adopted.*

श्री हुकम चंद कछवाय : मैं विधेयक को पुरःस्थापित करता हूँ।

**CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of article 19 and substitution of article 326)**

श्री सुखदेव प्रसाद वर्मा (नवादा) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

\*Published in Gazette of India Extraordinary, Part II section, 2, dated 26-5-72.